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Title: Papers laid on the Table of the House by Ministers/members.

MR. CHAIRMAN: Papers to be laid on the Table. Shri Salman Khursheed.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table a copy of the 48th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities for the period from July, 2010 to June, 2011, together with an explanatory note.

[Placed in the Library, See No. LT 7160/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Bharat Wagon and Engineering Company Limited and the Ministry of Railways for the year 2012-2013.
- (ii) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2012-2013.

[Placed in the Library, See No. LT 7161/15/12]

(2) A copy of the Notification No. S.O. 1716(E) (Hindi and English versions) published in Gazette of India dated 27th July, 2012 appointing 15th day of August, 2012 as the date on which the Railway Property (Unlawful Possession) Amendment Act, 2012 shall come into force, issued under sub-section (2) of Section 1 of the said Act.

[Placed in the Library, See No. LT 7162/15/12]

(3) A copy of the Railways (Punitive charges for overloading of wagon) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 570(E) in Gazette of India dated 17th July, 2012 under Section 199 of the Railways Act, 1989.

[Placed in the Library, See No. LT 7163/15/12]

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table a copy of the Oil Industry Development Board Employees' (Travelling Allowance) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 137(E) in Gazette of India dated 12th March, 2012 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

[Placed in the Library, See No. LT 7164/15/12]

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